

[Shrimati Jahanara Jaipal Singh]

Delhi, for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of technology Act, 1961.

- (2) A statement showing reasons for delay in laying the above document. [Placed in Library. See No. LT-974/69]

**DELHI MOTOR VEHICLES (FIRST AMENDMENT) RULES**

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH) :  
I beg to lay on the Table a copy of the  
Delhi Motor Vehicles (First Amendment)  
Rules, 1969 (Hindi and English versions)  
published in Notification No. F. 3 (34)/68-69  
in Delhi Gazette, dated the 3rd April, 1969,  
under sub-section (3) of section 133 of the  
Motor Vehicles Act, 1939. [Placed in Library.  
See No. LT-975/69.]

**NOTIFICATIONS UNDER ESSENTIAL  
COMMODITIES ACT, 1955**

THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICULTURE  
COMMUNITY DEVELOPMENT AND  
CO-OPERATION (SHRI ANNASAHIB  
SHINDE): I beg to lay on the Table a copy  
each of the following Notifications under  
sub-section (6) of section 3 of the Essential  
Commodities Act, 1955:

- (1) G. S. R. 917 (Hindi and English versions) published in Gazette of India, dated the 1st April, 1969 making certain amendment to Notification No. G. S. R. 914, dated the 10th June, 1966. [Placed in Library. See No. L T-976/69].
- (2) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1969, published in Notification No. S. O. 835 in Gazette of India, dated the 1st March, 1969. [Placed in Library. See No. LT-976/69].

SHRI S. M. BANERJEE (Kanpur) :  
The Delhi, Meerut and Bulandshahr Milk  
and Milk Products Control Order, 1969,  
published in Notification No. S. O. 835 in  
Gazette of India dated the 1st March 1969  
has been promulgated. My submission is  
that when these orders were issued by the  
Central Government prohibiting that no-  
body should make 'koa' and milk products  
with a view to save milk, there is neither  
milk available nor 'koa.' I am only saying  
that they should have consulted the parlia-  
ment. I consulted the Members of the  
Metropolitan Council. Even the Jana Sangh  
administration in Delhi is not consulted.

MR. SPEAKER : All right. Sweets must  
be made available. You are showing the  
way now. Now 'Koa' will be discussed on  
the floor of the House, not the business of  
the House.

श्री कंबरलाल गुप्त (दिल्ली सदर) : श्रीम  
पर भी पाबन्दी लगा दी गई है। उस पर तो  
पाबन्दी नहीं होनी चाहिए।

**NOTIFICATIONS UNDER ALL INDIA  
SERVICES ACT**

THE DEPUTY MINISTER IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI SURENDRA PAL SINGH) : On  
behalf of Shri Vidya Charan Sukla I beg  
to lay on the Table:

- (1) A copy each of the following Noti-  
fications under sub-section (2) of  
section 3 of the All India Services  
Act, 1951:
  - (i) The Indian Police Service (Pay)  
First Amendment Rules, 1969,  
published in Notification No.  
G. S. R. 975 in Gazette of India,  
dated the 19th April, 1969.
  - (ii) The Indian Police Service (Re-  
cruitment) Amendment Rules,  
1969 published in Notification  
No. G. S. R. 976 in Gazette of  
India, dated the 19th April, 1969.  
[Placed in Library. See No. LT-  
977/69].